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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 29.5.1971.

NOTIFICATION
INCOME-TAX

No.161 (F.No.404/26/71-ITCC). In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:-

1. Shri H.S. Nanda

who is Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri B.K. Ujwal made in Notification No.64 (F.No.16/118/69/ITCC) dated 7.6.1969 is hereby cancelled.

3. This notification shall come into force with immediate effect.


(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.161 (F.No.404/26/71-ITCC):

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(R.D. Saxena)

Deputy Secretary to the Government of India.

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